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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

New Delhi, Dated OI July, 2022

Subject: Amendments to Foreign Trade Policy 2015-2020 - Exemption of Integrated Goods and Service Tax (IGST) and Compensation Cess under Advance Authorisation, EPCG and EOU scheme.

- S.O (E): In exercise of powers conferred by Section 5 of FT(D&R) act 1992, read with Paragraph 1.02 of the Foreign Trade Policy, 2015-20, as amended from time to time the Central Government hereby makes following amendments in Foreign Trade Policy 2015-20.
- 1. Integrated Tax and Compensation Cess under Advance Authorization as per Para 4.14 of FTP 2015 -20 is exempted as provided in the Notification No. 37/2022-Customs dated 30th June 2022 issued by Department of Revenue.
- 2. Integrated Tax and Compensation Cess under EPCG scheme as per Para 5.01 (a) of FTP 2015-20 is exempted as provided in the Notification No. 37/2022-Customs dated 30th June 2022 issued by Department of Revenue.
- 3. Integrated Tax and Compensation Cess under EOU scheme as per Para 6.01(d)(ii) of FTP 2015-20 is exempted as provided in the Notification No. 37/2022-Customs dated 30th June 2022 issued by Department of Revenue.

Effect of this Notification: Para 4.14, Para 5.01(a) and Para 6.01(d)(ii) of FTP 2015-20 are amended as above to provide exemption from Integrated Tax and Compensation Cess.

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